

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.31 of 2021**

**IN THE MATTER OF:**

**Deepak Thukral  
Resolution Professional of Lakshmi  
Precision Screws Ltd.**

**...Appellant**

**Versus**

**Rajesh Kumar Jain & Anr.**

**...Respondents**

**For Appellant: Ms. Pooja Mahajan and Shri Savar Mahajan,  
Advocates**

**For Respondents: Shri Manish Jain, Shri Shekhar Raj Sharma and  
Ms. Divya Sharma, Advocates (R-1 & 2)**

**O R D E R**  
**(Virtual Mode)**

**25.01.2021** Heard Counsel for Appellant. Counsel for Respondents 1 and 2 - Shri Manish Jain, Shri Shekhar Raj Sharma and Ms. Divya Sharma, are on caveat and are heard.

It is stated that the Avoidance Application is pending from which Respondents 1 and 2 have been deleted, without deciding the Application.

Issue Notice.

Counsel for Respondents 1 and 2 waives service of formal Notice. Counsel for Appellant to serve copy of the Appeal on Counsel for Respondents 1 and 2.

Reply may be filed within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions not more than three pages within three weeks. Copies of Judgements on which parties want to rely may also be filed.

Considering the Impugned Order and Appeal, it appears necessary in interest of justice to stay Impugned Order. Counsel for Respondents 1 and 2 states that there is no prayer for interim stay of the Impugned Order.

We have seen the Appeal and prayers of the Appeal. Considering the issue involved, in the interest of Justice, Impugned Order is stayed till next date.

List the Appeal 'for admission (after Notice) hearing' on 25<sup>th</sup> February, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

*rs/md*